NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. C.P. (IB)/1065(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

RDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: Mad India Private Limited
Vs.
Karrm Brahmaand Affordables Homes Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Rutvij Solanki, Ld. Counsel for the Operational Creditor present. No representation on the part of the Corporate Debtor.
2. On going through the order file, this Bench observed that, the matter was listed on several occasions and several opportunities was given to the Corporate Debtor for filing reply, however, the Corporate Debtor did not file any reply till date and hence, the right to file reply is forfeited.
3. Post this matter on **31.01.2023** for final hearing.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/